

**2. Pre-cum-post release training**

Under this scheme, the training period is divided into two parts, namely, pre-release and post-release training. The maximum period of training is upto two years. The training starts while the defence personnel is still in service, but is completed after his retirement. The fields covered under this training are the following—

- (a) Training in the technical trades and non-technical trades in the ITIs;
- (b) Junior and Senior Basic Teachers Training Course;
- (c) Courses in B.Ed.

**3. On the Job Training Scheme.**

This is a new scheme which is being evolved in consultation with the Director General Employment and Training Ministry of Labour to provide training to defence personnel for a maximum period of 9 months during the last year of their service. It is proposed to send defence personnel to various Public Sector Undertakings for getting on the job training. Special syllabi designed to give practical training in handling machinery is propose to be given under this scheme. It is hoped that this will help the retiring service personnel in making them fully eligible to fill up the jobs reserved for them in the Public Sector Undertakings. This scheme is under active consideration of the Government and a decision is likely to be taken very shortly.

Certain courses are also being organised for training of ex-servicemen in technical traders like TV technology etc. In case sufficient number of ex-servicemen opt for training in a particular field, financial assistance is given to them from the Welfare Funds of the Kendriya Sainik Board and the Rajya Sainik Boards.

**Warning by UNIDO study regarding Import of Technology from Transnationals**

260. SHRI JYOTIRMOY BOSU: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government's attention has been drawn to a recent UNIDO study warning developing countries against the adverse effects of improving technology from Transnationals;
- (b) if so, what are the details of the said study; and
- (c) the reaction of Government to the same?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) Government's attention has been drawn to recent newspaper reports in this connection.

(b) No such UNIDO document has been received officially by Government.

(c) Government's view is that transnational corporations must be subject to the laws and jurisdiction of the host country and should abstain from any kind of interference in the internal and external affairs of the host country.

**Withholding of raw materials due to Assam problem**

261. SHRI JYOTIRMOY BOSU:  
SHRI NIREN GHOSH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether, as reported in "The Hindustan Times" New Delhi edition in its issue dated February 15, 1980, a delegation on behalf of Assam entrepreneurs has warned the Centre that no raw materials would be allowed to be taken out of the State unless the current problems were solved;